

**GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT**

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**NOTIFICATION  
ORDER BY THE GOVERNOR**

Dated Shillong, the 14<sup>th</sup> May, 2018.

**No.LL(B).75/2015/136** – The following Ordinance promulgated by the President of India and published in the Gazette of India, Extra Ordinary, Part II, Section I on the date indicated below is hereby republished for general information.

  
( **L.A. Lyndem** )

Under Secretary to the Govt. of Meghalaya,  
Law (B) Department.

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<b>Sl. No.</b>	<b>Name of the Ordinance</b>	<b>Ordinance No.</b>	<b>Date of Publication in the Gazette of India</b>
1.	The Criminal Law (Amendment) Ordinance, 2018	Ordinance No. 2 of 2018	21 <sup>st</sup> April, 2018


**Memo.No.LL(B).75/2015/136-A**

**Dated Shillong, the 14<sup>th</sup> May, 2018.**

Copy to: -

1. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication in the Part VII of the Meghalaya Gazette in the next issue. 20 copies of the Ordinance may be furnished to this Department.
2. The Secretary Govt. of India, Ministry of Law & Justice, Legislative Department Shastri Bhawan, New Delhi-110001 for favour of information and acknowledgement receipt of your Ministry's letter No.2(3)/18-Leg.I dt.21.04.2018
3. Guard File.

**By order etc...,**



Under Secretary to the Govt. of Meghalaya,  
Law (B) Department.

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*Data Entry Operator  
Law (A) Dept.*